Outcome based learning under RTE Act

- 77. DR. T.N. SEEMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government proposes to formulate a policy to determine the quality outcomes in school education under the RTE Act and if so, the details thereof;
- (b) whether there is no focus on outcome based learning under the current Act and the model rules for RTE and if so, the reasons therefor;
- (c) whether Government has conducted any study to determine the improvement in quality of teaching at the school level during the last three years; and
- (d) if so, the details thereof and the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 envisages a system of Continuous and Comprehensive Evaluation (CCE) of the child's learning and places an obligation on the teacher to assess the learning ability of each child. The National Council of Educational Research and Training (NCERT) has developed guidance material on the CCE which have been shared with the States.

(c) and (d) The NCERT conducts periodic surveys of the learning achievements of children in classes III, V and VIII every two to three years, which provide national trends as well as comparative State-wise data. Two rounds of National Learners' Achievement Surveys have been completed by the NCERT which have revealed improvements in the overall learning levels, even though achievements remain low. The findings of the third round conducted recently for class V also indicate that there is enhancement in the level of achievement in most States.

Establishment of Schools of Education

78. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: